

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3768
ANSWERED ON:11.12.2009
STATE ICDS CELL
Shantha J.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a): whether the Union Governments has received proposals from various State Governments to grant permission to continue posts sanctioned as per the earlier staffing pattern and to enhance the annual expenditure ceiling of State ICDS Cell and District ICDS Cell; and

(b): if so, the details thereof, State-wise including Karnataka and the action taken thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Prior to 2003-04, there was no annual ceiling in respect of ICDS State Cell and District Cell. The Government of India issued guidelines, on 02-04-2003, to all the States/Union Territories fixing the annual ceiling of Rs.11.84 lakh for State Cell and Rs.10.00 lakh for District Cells, including the staffing pattern for State Cell and District Cell.

Following the issue of these guidelines, several States viz., Karnataka, Punjab, Meghalaya, Haryana, Uttar Pradesh, Chhattishgarh, Kerala, Rajasthan and Tripura expressed dissatisfaction and requested the Government of India to increase the annual expenditure ceiling for State ICDS Cell and District Cells and to allow them to continue the pre 2003-04 staffing pattern. Consequently, Government of India has issued revised guidelines, on 08-05-2009, rationalizing the staffing pattern for the State and District Cell, based on the number of projects sanctioned for each State/UT. The revised staffing pattern does not prescribe any annual ceiling for either the State Cell or the District Cell.